provides Central assistance to State Governments etc. for creation of sports facilities under the Schemes of "Grants for Creation of Sports Infrastructure" and "Grants to Rural Schools".

(c) Under the Scheme of "Grants for Creation of Sports Infrastructure". Central assistance is rendered to Slate Government and NGO's who are active in field of sports for creation of various sports facilities. State-wise

details of NGO's including Maharashtra to whom the Central assistance has been sanctioned under the scheme from 1998-99 to 2000-2001 (as on 30.11.2000) is as below:

Stale	No. of proposals of		Central assistance
	NGO's	approved	sanctioned (Rs.in lakhs)
Assam	•	4	130.86
Gujarat		1	30.12
Karnataka	1		18.00
Kerala	2		22.25
Maharashtra		4	149.90
Manipur		3	209.87
Nagaland		3	196.50
T	<u>.</u>	. 10	757.50
TOTAL:		18	757.50

2. The Scheme was reviewed during 1998 and to make it more popular and effective, admissible assistance for various projects was enhanced. Accordingly, the revised scheme has received good response and so far 136 sports projects all over India including 18 above projects of NGO's have been approved involving central assistance of Rs.39.61 crore.

Blackmailing of K. Malleswari by Chief Coach

1439. SHRIMATI AMBIKA SONI: SHRI SANTOSH BAGRODIA:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it is a fact that K. Malleswari, the only Indian to win a medal

in Sydney Olympics, was blackmailed by the Chief Coach, to take retirement; if so, the details thereof;

- (b) whether Government are taking any steps to remove corruption in the system; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI P. RADHAKRISHNAN): (a) to (c) Though such a newsitem figures in news papers, however, no such complaint was received from Ms. K. Malleswari either by the Government or Sports Authority of India. In so far as the activities of National Sports Federations are concerned, there are provisions in the Guidelines for Assistance to National Federations to regulate their activities.

Match Fixing Scam

- 1440. SHRI S. AGNIRAJ. Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:
 - (a) what action is being recommended by the Department to BCCI against the tainted cricket players;
- (b) whether it is a fact that it has demoralised the people and their interest in cricket; and
- (c) what is the estimated amount of foreign exchange involved in the scam?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI P. RADHAKRISHNAN): (a) BCCI has been asked to take action against the indicted players as per its rules and Code of Conduct.

- (b) Yes, Sir.
- (c) As match fixing involves number of matches and the exchange of money was between many hands, the same has not been quantified.